

State Res. REH Approval of fixing of
maximum Amount for Assam State
Elec. Bd.

which was passed by the Lok
Sabha at its sitting held on the
7th September, 1981."

- (iii) "In accordance with the provi-
sions of rule 127 of the Rules of
Procedure and Conduct of Bu-
siness in the Rajya Sabha, I am
directed to inform the Lok Sabha
that the Rajya Sabha, at its sit-
ting held on the 16th September,
1981, agreed without any am-
endment to the Merchant Shipp-
ing (Amendment) Bill, 1981,
which was passed by the Lok
Sabha at its sitting held on the
1st September, 1981."

21.53 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Ta-
ble following two Bills passed by the
Houses of Parliament during the cur-
rent session and assented to since a
report was last made to the House on
the 11th September, 1981:—

1. The High Court at Bombay (Ex-
tension of Jurisdiction to Goa,
Daman and Diu) Bill, 1981.
2. The Cine-workers Welfare Cess
Bill, 1981.

21.54 hrs.

STATUTORY RESOLUTION RE: AP- PROVAL FOR FIXING MAXIMUM AMOUNT OF LOAN FOR ASSAM STATE ELECTRICITY BOARD.

MR. DEPUTY SPEAKER: Now, the
House will take up further discussion
on the Statutory Resolution moved by
Shri A.B.A. Ghanj Khan Chaudhuri
on the 16th September, 1981.

SOME HON. MEMBERS: Sir, let
it be taken up tomorrow.

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS

AND DEPARTMENT OF PARLIA-
MENTARY AFFAIRS (SHRI P. VEN-
KATASUBBAIAH): Sir, it was ag-
reed that these two items will be
completed today.

MR. DEPUTY-SPEAKER: Mr. Ra-
vindra Varma. You do not want to
speak. Mr. E. Balanandan. You
also do not want to speak. Shri K.
A. Rajan. You don't want to speak.
When nobody is speaking, I think,
the Minister also need not give the
reply. The question is:

"That in pursuance of sub-section
(3) of section 65 of the Electricity
(Supply) Act, 1948 (54 of 1948) read
with clause (b) of the Proclamation,
issued on the 30th June, 1981, by
the President under article 356 of
the Constitution with respect of the
State of Assam, this House accords
approval for fixing under the said
sub-section (3) the sum of one hun-
dred and fifty crores of rupees as
the maximum amount which the
Assam State Electricity Board may,
at any time, have on loan under
sub-section (1) of the said section
65."

The motion was adopted.

21.54 hrs.

ASSAM STATE LEGISLATURE (DE- LEGATION OF POWERS) BILL.

MR. DEPUTY-SPEAKER: Now the
House will take up Legislative Busi-
ness. Item 12 of the agenda.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
DEPARTMENT OF PARLIAMENTARY